

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-1677
ANSWERED ON- 16/03/2022

RELEASE OF FUNDS FROM MOTOR VEHICLE ACCIDENT FUND

1677. SHRI KANAKAMEDALA RAVINDRA KUMAR:

Will the MINISTER OF ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has any scheme for cashless treatment of road accident victims during golden hour;
- (b) if so, the details thereof;
- (c) whether Government is also providing relief to accident victims across the country including the State of Andhra Pradesh from Motor Vehicle Accident Fund;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (b) No, Sir.

(c) to (e) Section 161 (as stands amended) vide Motor Vehicle (Amendment) Act, 2019, made provisions to enhance compensation in case of hit and run motor accident from Rs. 12,500/- to Rs 50,000/- for grievous hurt and from Rs. 25,000/- to Rs. 2,00,000/- in case of death. The Ministry has notified a new scheme as Compensation to Victims of Hit & Run Motor Accidents Scheme, 2022 which shall come into force w.e.f 01.04.2022, vide notification GSR 163 (E) dated 25th February 2022. The implementation of this Scheme is pan-India. Ministry has also published rules, vide notification GSR 162 (E) dated 25th February 2022, regarding creation, operation and sources of the Motor Vehicle Accident Fund, to be used for providing compensation in case of Hit & Run accidents, treatment for accident victims and any other purpose, as may be specified by the Central Government.
